

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/858(CHE)/2022

PETITION NUMBER : CP/618/IB/CB/2017

**NAME OF THE APPLICANT : Madhu Desikan (Liquidator) of
M/s Jain Granites & Projects Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 60(5) of IBC, 2016 & Reg 10 of IBBI
Reg, 2016**

ORDER

Ld. Counsel Mr. B. Ramana Kumar for the Applicant.

In this case the Liquidator sought disclaim of properties and trade receivables which are onerous to recover.

The Liquidator was directed to file a memo detailing the efforts taken by him in respect of the above.

The Counsel has filed a memo vide diary no.5949 dated 09.11.2022 and 4831 dated 22.11.2023.

Case Heard.

Order Reserved.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk